

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 321**

CA-171/2022, CA-242/2022, IA(Companies Act.)/61/2022

**IN**

**CP-28/ND/2022**

**IN THE MATTER OF:**

M/s. Rahul Gyanchandani

.... Petitioner/Applicant

Vs.

M/s. Parsvnath Landmark Developers Pvt Ltd.

.... Respondent

**Order under Section 213(b)**

**Order delivered on 29.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Sataroop Das, Adv.

For the Respondent : Mr. Karan Rajpurohit, Adv. for R-1 to R-5

**ORDER**

**CA-171/2022, CA-242/2022, IA-61/2022**

The argument on the issue of maintainability was heard on 29.01.2024 and on 05.02.2024 and parties were directed to file written submission in compliance with the said order.

The Applicant, Respondent No. 1 to 5 and Respondent No. 13 have filed written submissions.

We grant ten days' further time to enable the remaining Respondents to file written submissions, if any.

List the matter **on 10.06.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay